

17 AUG 2019

068458

THE HIGH COURT OF KERALA

A5-96002/2015/A9

Kochi : 682 031
Dated : 09.08.2019

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby orders incorporation of a new post of 'Court Manager' in the Kerala High Court Service Rules, 2007 fixing the method of appointment and qualifications as indicated hereunder :

Incorporation (C.S. No.68)

"In the Rules

I. In Rule 4, after Sub Division 7 of Division I, the following shall be inserted -

Sub Division 7A

1. Court Manager

II. In Annexure I, after Sub Division 7 of Division I, the following shall be inserted in columns (1) to (5):-

(1)	(2)	(3)	(4)	(5)
7A	1	Court Manager	Direct Recruitment	<p>1. Educational</p> <p>(a) University Degree(Regular)</p> <p>(b) MBA(Regular) from a recognised University</p> <p>(c) Desirable:L.L.B.Degree(Regular) from a recognised University</p> <p>2. Experience</p> <p>(i) Five years experience as Court Manager in High Court, Subordinate Courts</p> <p>OR</p> <p>Five years experience in High Court / State / Central Government or PSUs in a Gazetted / managerial capacity.</p> <p>OR</p> <p>Five years experience in IT systems and Process Management or Financial Management or Human Resource Management in a managerial capacity.</p> <p>(ii)Excellent communication skills, and;</p> <p>(iii)Excellent Computer Application skills.</p>

(p.t.o.)

III. In Rule 8, sub clause (vii) shall be inserted as follows:

(vii) In the case of appointments to the post of Court Manager, by direct recruitment, persons who have experience as Court Manager in High Courts or Subordinate courts shall be eligible for relaxation of upper age limit up to the period of service rendered as Court Manager or five years, whichever is less. This relaxation will be in addition to the age relaxation admissible, if any, as per any other provision."

The above notification shall come into force with immediate effect.

(By Order)


K. Haripal
Registrar General

Explanatory Note

(This note does not form part of the incorporation, but is intended to indicate its general purport.)

The Government as per G.O.(Ms) No.69/2017Home dated 31.03.2017 have accorded sanction for creation of two posts of Court Manager in the High Court establishment. The Honourable the Chief Justice has ordered to incorporate the post of Court Manager in the Kerala High Court Service Rules, 2007 specifying the terms of appointment. Hence this Notification.

To

The Additional Chief Secretary to Government, Home (C) Department,
Government Secretariat, Thiruvananthapuram (with C/L)
The Accountant General (A&E) Kerala, Thiruvananthapuram
The Superintendent of Government Press, Thiruvananthapuram
(He is requested to publish the same in the Gazette and
forward 100 copies to this office)

The Director of Kerala Judicial Academy, Athani
The Additional Director of Kerala Judicial Academy, Athani
The Joint Registrars, High Court
The Deputy Director of Kerala Judicial Academy, Athani
The Assistant Director of Kerala Judicial Academy, Athani
The Deputy Registrars, High Court
The Finance Officer, High Court.
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court.
The Assistant Registrars and Chief Librarian, High Court
The Librarian, Kerala Judicial Academy, Athani
The Court Officer to the Chief Justice, High Court
The Additional Public Relations Officer, High Court
The Accounts Officer, High Court
The Private Secretaries to Judges, High Court

The Confidential Assistants to the Registrars and
the Additional Registrar (General Administration), High Court
The F Section, High Court (50 copies)
All Sections, High Court.
The Kerala Judicial Academy, Athani
The G(Accounts-I, II & III) Sections and G-II(SPARK), High Court
A1, A2, A3, A4, A5, A6, A7 & A8 Seats, High Court
✓ The I.T.Section, High Court (**For publishing in the High Court Website**)
The Administrative Records Section, High Court
The Notice Board, High Court (2 copies)
The File/Stock File.

Copy Submitted to:

The Honourable Judges